NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P.No. 186/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh Hon'ble Member (T) Shri S.Vijayaraghavan

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 31st May, 2017, 10.30 A.M

Name of the Company		Naviplast Traders Pvt.Ltyd & Ors.		
	b2~	-Versus-		
R.G.Shaw & Sons Pvt.Ltd.				
Under Section		7		IBC
SI. No.	Representa	nation of Authorized tive (IN CAPITAL TTERS)	Appearing on behalf of	Signature with date
	Sumit B	mani, insolvency Resolutor Profumer		Semi - Binano 31/5/2017
a)	KANISHK	KHETAN, ADV	PETITIONERS	Kanish Khilm 31/5/17

ORDER

Ld. Counsel for the petitioners and Mr. Sumit Binani, Insolvency Resolution Professional (IRP) are present.

Ld. IRP has filed progress report in the case wherein it is mentioned that State Bank of India, Financial Creditor, holding 95.96% voting share mentioned that due to pending internal approval he is not in a position to vote on any matters during the proceeding. Till now the Committee of Creditors (CoC) have not taken any steps for the appointment of RP. Shri Sumit Binani may continue to work as IRP. If the CoC does not take any decision to

appoint the Resolution Professional (RP) then we will confirm the appointment of IRP as RP.

List the matter on 03/07/2017 for further orders.

(S. Vijayaraghavan) Member (T) (Vijai Pratap Singh) Member (J)